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- (b) 31 prosecutions have been launched against newspapers and journals in respect of writing promoting feelings of enmity or hatred between different communities by State Governments/Union Territory Administrations.
- (c) The writings in the newspapers are carefully scrutinised by the concerned State Government or by the officer, if any, empowered by it. The Central Government also scrutinise writings which promote or attempt to promote feelings of enmity or hatred between different communities and advise State Government concerned to take appropriate action under the law wherever such writings appear to be actionable under the law.

ANANDMARG ASHRAM

- *220. SHRI D. L. SEN GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government had any occasion to investigate the affairs of Anandmarg Ashram, jn Purulia Dis trict in West Bengal; and
- (b) if so, who held the investigation, and with what result?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) There has been no such investigation into the affairs of the Ashram. The Commissioner, Burdwan Division, however inquired into some allegations of police atrocities made by the authorities of Anandmarg Ashram at Baglata, District Purulia. He found the allegations to be incorrect.

RESERVATION FOR SCHEDULED CASTES AND TRIBES IN PUBLIC UNDERTAKINGS

- *221. SHRI B. K. GAIKWAD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of Class I, Class II and Class III officers in the Public Sector Undertakings in the year 1966-67;
- (b) the number of Class I, Class II and Class III officers belonging to the Scheduled Castes and the Scheduled Tribes in the Public Sector Undertakings in the country during the year 1966-67; and
- (c) whether all the Public Under takings have agreed to carry out the Government policy as regards reservation in services for the Scheduled Castes and the Scheduled Tribes?

- THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b) A statement showing the available information in respect of 36 Public sector undertakings as on 1st January, 1967 is laid on the Table of the House. [See Appendix LXVI Annexure No. 34.]. Information in respect of other Public Sector units is being obtained and will be placed on the Table of the House in due course.
- (c) A list of Public sector undertakings that have agreed to make reservation for Scheduled Castes/Tribes in posts under their control is also laid on the Table of the House. [See Appendix LXVI Annexure No. 35]. In respect of other Public sector Units the matter is being pursued through the administrative Ministries concerned and the Bureau of Public Enterprises.

t Extracting of Kerosene

- *43. SHRI N. R. MUNISWAMY: Will the Minister of EDUCATION be pleased to state:
- (a) how far the research work undertaken by the Indian Institute of Petroleum, Dehra Dun, in the matter of extracting kerosene, from the residual fractions by various new techniques, have come out with tangible results:
- (b) whether this has been put to> commercial use; and
 - (c) if so, the quantum thereof?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Research work on production of kerosene by hydro-cracking technique is still in. the initial stage:

(b) and (c) Do not arise.

t PATEL CHEST INSTITUTE, DELHT

- *44. SHRI P. C MITRA: Will the Minister of EDUCATION be pleased to refer to the answer to Starred Question No. 52 given in the Rajya Sabha on 23rd July, 1968 and state:
- (a) whether the Inspection Committee appointed by the Academic Council of Delhi University in the year 1965-66 recommended that the Biochemical manufacturing unit of the Patel Chest Institute be shifted to some

tTransferred from the 19th November, 1968.